

ITEM NO.22

COURT NO.6

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5026-5030/2023

(Arising out of impugned final judgment and order dated 10-02-2023 in WP No. 15251/2022 24-02-2023 in WP No. 15251/2022 17-03-2023 in WP No. 15251/2022 24-03-2023 in WP No. 15251/2022 31-03-2023 in WP No. 15251/2022 passed by the High Court Of Karnataka At Bengaluru)

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

D.K. SHIVAKUMAR

Respondent(s)

(IA No.79670/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 17-05-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s)

Mr. Tushar Mehta, Solicitor General
Mr. Suryaprakash V Raju, A.S.G.
Mr. Kanu Agarwal, Adv.
Ms. Sairica S Raju, Adv.
Mr. Zoheb Hossain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Digvijay Dam, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

Mr. Abhishek Manu Singhvi, Sr. Adv.
Mr. S. Nagamuthu, Sr. Adv.
Mr. Mayank Jain, Adv.
Mr. Parmatma Singh, AOR
Mr. Madhur Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. As prayed, list these matters on 14.07.2023.
2. However in case of any exigency, liberty is granted to the

parties to move before the Vacation Bench.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)